

**TIONS (SHRI K.P. UNNIKRISHNAN):** (a) Yes, Sir.

(b) Amritsar and Lahore.

### **Regularisation of Extra Departmental Employees**

241. SHRI HANNAN MOLLAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware of the problem of the extra departmental (ED) postal employees;

(b) if so, the details thereof; and

(c) the steps Government propose to take to regularise their services?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) Yes, Sir.

(b) From time to time Extra Departmental Agents have made two major demands. These are (i) payment of pro-rata wages to EDAs and (ii) absorption of ED Agents in the Departmental cadres. A Committee went into the working of the Extra Departmental System including the remuneration to be paid to them. Taking into account the recommendations of this Committee various categories of Extra Departmental employees have been equated to corresponding categories of Departmental officials and they are allowed pro-rata wages based on their workload and the hours of work they have to put in. As regards the second main demand relating to the absorption in the departmental cadres, it may be stated that all vacancies in Group 'D' cadres and 50% of the vacancies in the cadre of Postmen are filled from the ranks of ED employees by means of an

examination. Thus preferential treatment is already available to them in recruitment to Group 'D' and Postmen Posts.

(c) Does not arise.

### **Punishment to Communal Rioters**

242. SHRI HANNAN MOLLAH: Will the Minister of HOME AFFAIRS be pleased to state the steps Government propose to take to punish the criminals of all communal riots including those who took part in Delhi riots in 1984?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): Action is taken by the concerned authorities in accordance with the law of the land in such matters. Details about the action taken against November '84 rioters in Delhi is as follows as on 15th December, 1989:

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1.	Number of case	—	225
2.	Casts resulted in conviction—		11
3.	Cases resulted in acquittal—		75
4.	Cases discharged	—	7
5.	Cases decided other wise— withdrawn, consigned to Record Room etc.	—	14
6.	Cases pending	—	118

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### **President's Assent to State Bills**

243. SHRI HANNAN MOLLAH: Will the Minister of HOME AFFAIRS be pleased to state the details of the Bills pending, as on 1